



2026:AHC:17478

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5360 of 2025

Manoj Maurya

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dhirendra Singh, Santosh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

"i. Issue a writ, order or direction in the nature of mandamus directing to the Respondent No. 2/ Consolidation Officer Phoolpur Phoolpur, Nerhruhal, Collectorate, Azamgarh to consider and finally decide the Original Suit NO. 182 of 2025 (Rohit Vs. Shiv Poojan) expeditiously as possible with a short and stipulated time bound period."

3.It is submitted the proceedings under Section 12 of the UP Consolidation of Holdings Act is pending consideration since 2022, despite the fact that opposite party in the aforesaid proceedings has appeared and case is ready for final hearing.

4. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a

direction to Consolidation Officer (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 22, 2026

Priyanka